

Salary Status for Research Associates

4548. SHRI RAMESHWAR PATIDAR:
SHRI PHOOL CHAND VERMA:
SHRI GANGA CHARAN LODHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Indian Council of Medical Research propose to implement the orders for salary-status for research associates:

(b) if so, the details thereof: and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes, Sir.

(b) It has been decided to revise the value of stipend of Research Associates under the ICMR Fellowship Programme as under:

Rs. 2200-100-2700	} (Consolidated)
Rs. 2700-100-3200	
Rs. 3200-100-3700	
Rs. 3700-125-4325	

The stipend may be fixed at Rs. 2200 in the slab Rs. 2200-100-2700. However, selected Research Associates may be placed in the higher slab if there is ample justification and such recommendation made by the High Level disciplinewise Selection Committee and approved by D.G., I.C.M.R. In addition, contingent grant of Rs. 10,000 per annum per Associate will be provided. These revised rates of stipend will be effective from 1st April, 1987.

(c) The question does not arise.

Unauthorised Occupation of Government Lands and Buildings

4549. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the policy of Government in regard to unauthorised occupation and trespass on Government lands and buildings in the capital: and

(b) what action is taken by Government against the offenders in such cases?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) The unauthorised occupation and trespass of the Government buildings is viewed seriously and action is taken against the offenders for eviction and, if necessary, for prosecution in accordance with the Provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

The firm policy of the Government is not to permit fresh unauthorised construction/encroachment on public lands. Public agencies have been directed to maintain strict vigil and take preventive action. Under instructions of Lt. Governor, Delhi, a Control Room has also started functioning to facilitate prompt reporting of unauthorised constructions/encroachments by the Public

New Schemes on the Pattern of 1979 Scheme

4550. SHRI DHARMESH PRASAD VERMA:
DR. C. SILVERA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have formulated any new scheme on the pattern of 1979 scheme to meet the requirements of residential houses in Delhi during the Eighth Five Year Plan;